

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

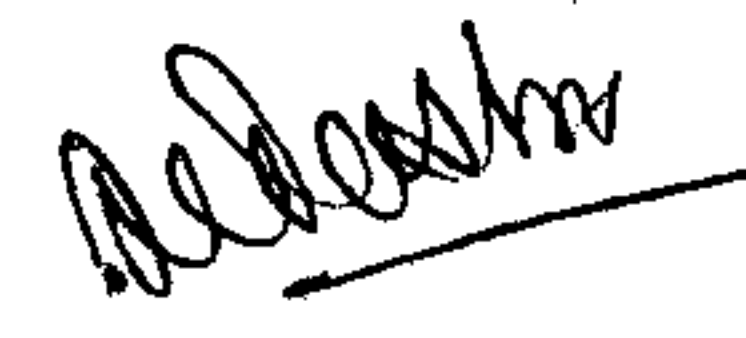

C.P. (I.B) No.63 /7/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.10.2019**

Name of the Company: Phoenix ARC Pvt. Ltd. (Trustee of Phoenix Trust FY  
14-9)  
V/s.  
DoshionPvt. Ltd.

Section of the I & B Code: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHISH DOSHI	PCS	Applicant	
2.	SHASHUATA SHUKLA	ADVOCATE	RESPONDENT	

**ORDER**

The parties are represented through their respective Counsel/PCS.


The Argument of Learned Counsel for both parties are heard at length.

The Counsel for the Respondent/Corporate Debtor during the course of hearing brought to our notice about an order dated 15.07.2019 of the Hon'ble Supreme Court Passed in Civil Appeal No. 5146/2019, which is moved by the same Petitioner i.e. Phonex ARC Pvt. Ltd the Hon'ble Supreme Court in the above said appeal has pleased to grant status quo, amongst the parties. Therefore, the question arise for our consideration, whether the order of the status quo as granted by the Hon'ble Supreme Court would be applicable in the present IB petition for the Purpose of its admission or otherwise. Because the present Corporate Debtor is not shown as Respondent/Party in the above stated Civil Appeal before Hon'ble Supreme Court.

Therefore, Learned Counsel for both parties are instructed to provide a copy of the Civil Appeal with a copy of reply filed, if any, for perusal of the Court so that such issue can be determined.

List the matter on 24.10.2019

  
**(PRASANTA KUMAR MOHANTY)**  
**MEMBER (TECHNICAL)**

  
**(HARIHAR PRAKASH CHATURVEDI)**  
**MEMBER (JUDICIAL)**

Dated this the 1<sup>st</sup> day of October, 2019.